

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 391/TT/2023

- Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for truing up and determination of transmission tariff of Asset-1 from COD to 31.3.2019 and determination of the transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the Assets-1 to Asset-15 under “Establishment of Fibre Optic Communication System in Northern Region under Fibre Optic Expansion Project (Additional Requirement)”
- Date of Hearing : **20.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Himachal Pradesh State Electricity Board Limited (HPSEBL) and
17 Ors.
- Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri V. C. Sekhar, PGCIL

Record of Proceedings

At the outset, the representative for the Petitioner submitted that the pleadings in the matter have been completed and arguments have already been concluded. He further submitted that vide Record of Proceedings for the hearing dated 27.6.2024, the Respondents were directed to file their reply. However, none of the Respondents have filed any reply in the matter. The representative for the Petitioner prayed for the determination of transmission tariff for the transmission assets covered under the Petition.

2. After hearing the representative of the Petitioner, the Commission directed the parties to file their respective written notes, if any, within a week.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

